

(ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-11340/76.]

12.08 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976 agreed without any amendment to the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976, agreed without any amendment to the Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August 1976.

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1976."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976, agreed without any amendment to the Labour Provident Fund Laws (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th August, 1976."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Dhoties (Additional Excise Duty) Repeal Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House, the Code of Criminal Procedure (Amendment) Bill, 1976, as passed by Rajya Sabha.

12.08 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS ETC.

SHRI NIHAR LASKAR (Karimganj): Sir, I beg to lay on the Table